

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 1918 of 2020**

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1. Manoj Kumar Bhagat  
2. Shivanand Bhagat @ Shiwanand Bhagat  
... .. **Petitioners**

**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
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For the Petitioners : Ms. Nitu Sinha, Advocate  
For the State : Mr. Rakesh Ranjan, A.P.P.  
For the Informant : Mr. Anil Kumar Singh, Advocate  
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02/24.06.2020 Heard Ms. Nitu Sinha, learned counsel for the petitioners and Mr. Rakesh Ranjan, learned A.P.P. for the State assisted by Mr. Anil Kumar Singh, learned counsel appearing for the informant.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Barharwa P.S. Case No. 484 of 2019, corresponding to G.R. No. 2633 of 2019.

It has been alleged that the accused persons on 12.11.2019 had started removing the boundary fence of the informant. It has further been alleged that the petitioner no. 1 had assaulted the elder sister of the informant with *danda* and both petitioners had tried to pull her *sari* and had snatched a golden chain from her neck.

It appears that there is a land dispute between the parties from before. In fact a complaint case has also been instituted by the petitioner no. 1 against the husband of the informant for committing assault upon the petitioners which has been registered as Complaint Case No. 1012/2019.

The entire act appears to be related to encroachment of land by the complainant and others and such circumstances, therefore, invites this Court to extend the privilege of anticipatory bail to the petitioners. Accordingly, the petitioners, named above, are directed to surrender in the court below within a period of four weeks and on such surrender, they shall be released on bail on furnishing bail

bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class, Rajmahal in connection with Barharwa P.S. Case No. 484 of 2019, corresponding to G.R. No. 2633 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

**(R. Mukhopadhyay, J.)**

Alok/-